

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1059/89.

New Delhi, this the Eighth day of March, 1994.

SHRI J.P.SHARMA, MEMBER(A).  
SHRI B.K.SINGH, MEMBER(A).

R.K.Gupta,  
Industrial Adviser,  
Directorate General of Technical Development,  
Ministry of Industry,  
Udyog Bhawan, New Delhi. ....Applicant

By advocate : Shri Ram Chander Rao.

Versus

1. Union of India,  
through the Secretary,  
to the Government of India,  
Department of Industrial Development,  
Ministry of Industry, Udyog Bhawan,  
New Delhi. ....Respondents.
2. Director General,  
Technical Development,  
Ministry of Industry, Udyog Bhawan, New Delhi.
3. Shri P.R. Latey,  
Retired Secretary and Director General,  
Technical Development,  
A-35, South Extension Part II,  
New Delhi-110049. ....Respondents.

By advocate : None.

O R D E R (ORAL)

SHRI J.P.SHARMA :

The applicant was given adverse remarks dated 4-7-88 in the year 1988 by the Dy. Director General, Technical Development. The representation against this order was rejected by the order dated 21-1-89.

2. Another adverse remark was given to the applicant for the year 1986 dated 9-3-1988 and the representation against the same was also rejected by the memo dated 27-3-89.
3. The applicant filed this application on 18-5-89 and prayed for quashing of these adverse remarks. He also prayed

for the grant of interim relief on which by the order dated 5-6-89, it was directed that any action regarding termination of services of the applicant under FR 56(j), if so contemplated, may not take into consideration the adverse entries challenged in the aforesaid O.A.

4. The respondents contested this application and opposed the grant of the reliefs.

5. The learned counsel for the applicant states that the application has become infructuous as the respondents have not taken any action under FR 56(j) and the applicant has since superannuated on attaining the age of 58 years. At the time when the application was filed, the applicant was 56 years of age and he must have been superannuated in 1991.

6. In view of this, this application is dismissed infructuous. No costs.

  
(B.K.SINGH)

MEMBER (A)

  
(J.P.SHARMA)

MEMBER (J)

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